

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.1173 of 1993

DATE OF JUDGMENT: 28th September, 1993

BETWEEN:

1. N.Murali Krishna
2. K.Nageswara Rao
3. A.Chitto Babu

Applicants

AND

1. The Telecom District Manager,  
Telecom District,  
Visakhapatnam.
2. The Director General,  
Department of Telecom,  
New Delhi.

Respondents

HEARD:

COUNSEL FOR THE APPLICANTS: Mr. Krishna Devan, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, Sr. CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT

(AS PER HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.))

The three applicants in this OA were working as Technicians in Visakhapatnam Telecom District. In the year 1989, they were qualified as Phone Inspectors through the departmental examination. Prior to appointment to the higher grade, all the applicant underwent Phone Inspectors

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(Theoretical) Training in CTTC, Kakinada from 16.4.1990 to 15.10.1990. The applicants state that they were not provided with the Boarding and Lodging facilities by the respondents at Kakinada. It is their case that they have not been granted the daily allowance for the training period. This OA has been filed for a declaration that the applicants are entitled for grant of daily allowance for the theoretical training in CTTC, Kakinada.

2. Heard Shri Krishna Devan, learned counsel for the applicants and Shri N.R. Devaraj, learned senior Standing counsel for the respondents. In a similar case filed, in OA 757/93 dated 9.9.1993 before this Bench, an order had been passed allowing the payment of daily allowance for the period not exceeding 180 days for the theoretical training. For the reasons stated therein, we pass similar order in this OA also.

3. The applicants had undergone field training (Practical training) from 17.10.1990 to 15.12.1990 at Malkapuram, Visakhapatnam. It is not the case of the applicants that they were residing at Malkapuram during the period of the field training. Hence, they are not entitled for daily allowance for the said period of practical training. As such the claim of the applicants with regard to the daily allowance for the period of the field training is not admitted.

4. Accordingly, this OA is disposed of with a direction to the respondents that the applicants are entitled for the grant of daily allowance for the maximum period of 180 days for the theoretical training at CTTC, Kakinada. The bills have to be passed with six months from the date of receipt

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of this order, if they have already been submitted by the  
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the bills, the bills should be passed within three months  
from the date of receipt of the same from the applicants,  
provided the applicants submit the bills within two months  
from today. No costs.

P. T. T  
(P.T. THIRUVENGADAM)  
MEMBER (ADMN.)

*Neeladri*  
(V.NEELADRI RAO)  
VICE CHAIRMAN

DATED: 28th September, 1993.

*SS/10/93*  
Deputy Registrar(J)

vsn

To

1. The Telecom Dist. Manager, Telecom Dist. Visakhapatnam.
2. The Director General, Dept. of Telecom, New Delhi.
3. One copy to Mr. Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr. N.R. Devraj, Sr. OGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM(M(A))

Dated: 28 - 9 - 1993

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 1173/93

T.A.No.

(W.P. )

Admitted and Interim directions  
issued

Allowed.

Disposed of with directions  
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

5/10/93

